

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 645 of 1997.

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

Sri Ramesh Hansda,
S/o- Lt, Lakshman Hansda,
Mate under PWI (West), SRC,
S.E. Rly,

... Applicant.

Vrs.

1. Union of India,
through the General Manager,
S.E. Rly, Calcutta- 43.
2. The Divl. Personnel Officer,
S.E. Rly, Kharagpur.
3. The P.W.I (SRC) (West), S.E. Rly,
Santragachi, Howrah.

... Respondents.

For applicant : Mr. A. Chakraborty, Counsel.

For respondents : Mr. S. Chowdhury, Counsel.

Heard on : 9.12.97.

Ordered on : 9.12.97.

O R D E R

B.C.Sarma, AM.

1. The dispute raised in this application is about the payment of salaries and other benefits to the applicant when he was on sick-list. According to the applicant, he was in the sick-list from April '87 to April '89 and he did not receive certain arrears which have been alleged in the petition.
2. Mr. Chowdhury, 1d. Counsel appearing for the respondents prays for time to file reply in this case. However, we are of the view that since a very simple dispute has been raised by the petitioner in this petition, this can be disposed of at the stage of admission hearing itself.
3. We have perused the record and considered the submission made by the 1d. Counsel for both the parties. We have been given to understand that no action has been taken on his representation but the said

Contd..



representation was filed as early as on 22.10.90. The instant case was filed on 10.6.97 after a lapse of about 7 years. Mr. Chakraborty, ld. Counsel submits that since it is a monetary matter it is not barred by limitation. But we find that this prayer is about grant of arrear salaries, which is not/recurring cause of action. Therefore, we are not impressed by the submission of Mr. Chakraborty. Furthermore, we find that in the details at page 2 of the petition no impugned order has been cited.

4. In view of the above, we do not find any merit in the application. We hold that the application is barred by limitation. Accordingly, it is dismissed at the stage of admission itself without passing any order as to costs.


(D. Purkayastha)
Member (J)


(B.C. Sarma)
Member (A)

P/K/C.